

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.211 – IA/120(AHM)2021
ITEM No.212 – IA 490 of 2020
ITEM No.213 – IA/209(AHM)2021
in
CP(IB) 282 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Capman Conpro Pvt Ltd & Anr
V/s
Global Softech Ltd

.....Applicants

.....Respondent

Order delivered on: 16/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishwas K. Shah, Adv. a.w Mr. Hemant Sharma, RP
& Mr. Dhruvin Dossani, Adv.
Ms. Mridusha Guha, Adv. & Mr. Himanshi Patwa, Adv.
in IA 490 of 2020

For the Respondent : Mr. Lokesh Malik, Advocate for R - 14,15,16,18
In IA/120(AHM)2021
Mr. Vaibhav Tyagi, Advocate for R-9,10,12 & 13
Mr. Rashesh Sanjanwala, Sr. Adv., a.w Mr. Prateek
Gupta & Mr. Parth Shah, Adv. for R-8,11 & 17.
Mr. Mandeep Singh Saluja, Adv.

For UCO Bank : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv.

ORDER

IA/120(AHM)2021, IA 490 of 2020 & IA/209(AHM)2021

Learned Counsel for the Resolution Professional submitted that matter is pending before Hon'ble NCLAT, hence, requested for adjournment.

List for further consideration on 01.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)